

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:5725
ANSWERED ON:28.04.2015
WEATHER BASED CROP INSURANCE SCHEME
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Will the Minister of AGRICULTURE be pleased to state:

- (a) the number of beneficiaries under the Weather Based Crop Insurance Scheme, (WBCIS), State-wise;
- (b) the details of premiums paid under WBCIS during the last three years and current year, State-wise;
- (c) whether large scale bogus and ineligible beneficiaries have been reported under various insurance schemes including WBCIS, if so, the details thereof for the last three years and current year, Statewise; and
- (d) whether the Government has conducted any enquiry in this regard; and
- (e) if so, the outcome thereof along with the corrective steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MOHANBHAI KUNDARIA)

(a) & (b): State-wise details of farmers benefitted and premium paid by them during last three years are Annexed.

(c) to (e): Complaints about non-payment and delayed payment of claims; under payment of claims on account of incorrect/delayed submission of insurance proposals by banks; unrealistic assessment of crop loss due to large unit area of insurance; delay in providing Government share of funds; coverage relating to bogus farmers etc., are received from time to time. As far as possible, all the complaints are suitably addressed by the Insurer and the Ministry.

Further, if manipulations/irregularities/discrepancies are noticed in implementation of the Crop Insurance Schemes, suitable punitive action is taken against the concerned insurance company(s) after due investigations in consultation with the States. Besides, the performance of the empanelled insurance companies is closely monitored through various indicators and if it is found below benchmark, the said insurance company is liable to be de-empanelled.